

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.127 of 2021(SZ)**

IN THE MATTER OF :

P. Nanthagopal (M/A 34 years ),  
S/o.Pazhani Muruvappan,  
110, Kunnavakkam Village,  
Nellithoppu Street,  
Pattaraikazhani Post,  
Thirukazhukundram Taluk,  
Chengalpattu, Tamil Nadu-603 102.  
Phone No.96291 32605,  
Email.ID:meganathan688733@gmail.com

... Applicant(s)

**-Versus-**

1. The Commissioner,  
Geology and Mining Department,  
Government of Tamil Nadu,  
Alandur Road, Guindy,  
Industrial Estate, Guindy,  
Chennai-600 032.  
Phone No.044-22501874.  
Email.ID:cgmchennai32@gmail.com
2. The District Collector,  
Collectorate, GST Road,  
Chengalpattu District,  
Chengalpattu- 603 001.  
Phone No.044-27427412  
Email.ID: collr-cpt@nic.in
3. The Deputy Director,  
Geology and Mining Department,  
Chengalpattu District,  
Chengalpattu-603 001.  
Phone No.044-27237104.  
Email.ID.minekanchi@gmail.com.
4. The Tahsildar,  
VOC Nagar, Thirukazhukundram Taluk,  
Chengalpattu District,  
Chengalpattu - 603 001.  
Phone No.044-27432318.  
Email.ID: tahcpt.tnkpm@nic.in.

  
**Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.**

  
**DISTRICT COLLECTOR  
CHENGALPATTU**

5. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road,  
Guindy, Chennai-600 032.  
Phone No.044-22353134-139.  
Email.ID:tnpcb-chn@gov.in.
6. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Next to Municipal Office,  
Kancheepuram District.  
Chennai-603 209.  
Phone No.044-27454422.  
E.Mail.id: tnpcbmnagar@gmail.com.
7. The Chairman,  
State Level Environment Impact Assessment Authority,  
Ground floor, Panagal Building,  
No.1, Jeenis Road, Saidapet,  
Chennai-600 015.  
Phone No.044 24336421.  
E.Mail.ID: mstnseiaa@yahoo.com.
8. Tvl.Salem Mines & Aggregates,  
No.9, Nagarathinam Nagar Extension,  
Thiruneermalai Road,  
West Tambaram,  
Chennai – 600 045.  
Phone No: 9443259602  
Email ID: infogeoexploration@gmail.com

...Respondent(s)

**MEMO FILED BY THE 2<sup>ND</sup> RESPONDENT -  
THE DISTRICT COLLECTOR, CHENGALPATTU.**

I, Thiru. A.R. Rahul Nadh, I.A.S., S/o. Thiru.Reghu  
Nadh, Hindu, aged about 33 years, working as District  
Collector, Chengalpattu residing at Collector's Bungalow,  
Chengalpattu do hereby solemnly affirm and sincerely state  
as follows:-

2) I am the 2<sup>nd</sup> respondent herein and as such I am well  
acquainted with the facts and circumstances of the case from  
the records available with office. I filed this pleading petition  
for non compliance of order dated 14.06.2021 of this Hon'ble  
Court in time.

  
Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.



DISTRICT COLLECTOR  
CHENGALPATTU

3) It is respectfully submitted that, in the matter of Original Application Number 127/2021, among carrying the Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated.14.06.2021 has appointed Department of Geology and Mining as a Nodal Agency and also to appoint a Joint Committee comprising of following officials and direct to submit a factual as well as action taken report if there is any violation found .

(i) The District Collector, Chengalpattu District, or a Senior Officer not below the rank of Assistant Collector/Sub-Divisional Magistrate as deputed by the District Collector

(ii) A Senior Geologist from the office of the Deputy Director of Geology and Mining Department, Chengalpattu.

(iii) A senior from the Tamil Nadu State Environment Impact Assessment Authority (TN SEIAA).

(iv) A senior officer from the Tamil Nadu State Pollution Control Board (TNPCB) as deputed by its Chairman.

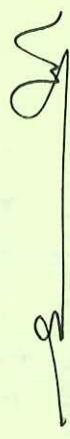
4) It is respectfully submitted that, the Hon'ble this Court has directed the Committee to ascertain the following facts.

i) *whether there was any violation of conditions imposed in the environment clearance, Consent and other permissions granted committed by the 8<sup>th</sup> respondent?*

ii) *Whether there was any excess mining done by the 8<sup>th</sup> respondent and, if so what is the quantity of excess mining and the amount of compensation payable apart from royalty and penalty to be imposed.*



**Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.**



**DISTRICT COLLECTOR  
CHENGALPATTU**

iii) *Whether the pollution control mechanisms have been strictly adhered to by the 8<sup>th</sup> respondent while operating the quarry including user of permitted explosives and timings and if there is any violation, what is the impact of same on environment and the remedial measures to be taken for rectifying the same.*

iv) *Whether there was any impact on the neighboring property owners on account of the alleged violations and pollutions and said to have been caused by the 8<sup>th</sup> respondent.*

v) *The committee is also directed to ascertain the nature of damage caused to environment and assess the environmental compensation to be fixed against the establishment of 8<sup>th</sup> respondent for the violations and also damage caused to the environment on account of such activities.*

5) It is respectfully submitted that, in compliance to the Hon'ble National Green Tribunal [South Zone] order, I have nominated Tmt. K. Shaghitha Parveen the Revenue Divisional Officer, Chengalpattu vide Rc.No.8218/Mines/2021, dated 29.06.2018 on behalf of me as a member of Joint Committee for conducting inspection and submit detailed report of the subject quarry.

6) It is respectfully submitted that, the Nodal Agency, the Director of Geology and Mining vide Rc.No.3883/MM1/2021 dated 16.07.2021 has requested the District Collector, Tamil Nadu State Environment Impact Assessment Authority and the Chairman, Tamil Nadu Pollution Control Board, to nominate an officers from their Department as a member in the Joint Committee for conducting field inspection over the subject area.

  
**Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.**

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**DISTRICT COLLECTOR  
CHENGALPATTU**

7) It is respectfully submitted that, the State Level Environment Impact Assessment Authority vide letter No.SEIAA/Tamil Nadu/NGT/O.A.No.127 of 2021/2021-1 dated 22.07.2021 had deputed Tmt. N.R.Kamala, Assistant Environment Engineer, SEIAA Tamil Nadu, Chennai as a member of the Joint Committee.

8) It is respectfully submitted that, the Member Secretary, Tamil Nadu Pollution Control Board vide letter No.TNPSC/LAW/LA-III/NGT/013348/2021 dated 14.07.2021 has nominated Er.D.Vasudevan, District Environmental Engineer, Kanchipuram District as a member of the Joint committee.

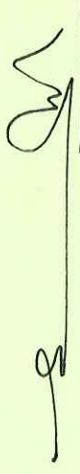
9) It is respectfully submitted that, the Director, Department of Geology and Mining vide Rc.No. 3883/MM1/2021, dated 15.09.2021 had nominated Thiru. K. Vijayaragavan, Assistant Director, Geology and Mining, Chengalpattu District as a member of the Joint Committee.

10) It is respectfully submitted that, Accordingly the nominated members of the joint Committed is given as under.

1. Tmt.K.Shaghitha Parveen,  
Revenue Divisional Officer,  
Chengalpattu.. - Member
2. Er.D.Vasudevan,  
District Environmental Engineer  
Tamil Nadu Pollution Control Board,  
Kanchipuram District. - Member
3. Thiru.K.Vijayaragavan,  
Assistant Director,  
Geology and Mining,  
Chengalpattu. - Member
4. Tmt.N.R.Kamala,  
Assistant Environment Engineer,  
SEIAA Tamil Nadu, Chennai - Member



**Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.**



**DISTRICT COLLECTOR  
CHENGALPATTU**

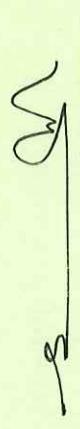
11) It is respectfully submitted that, periodically I have reviewed various NGT case pending in respect of Chengalpattu District. During the review the Assistant Director Geology and Mining have informed that the inspection will be conducted on nomination of all member of Joint Committee and also report will be submitted at earliest. The Joint Committee had inspected the area under lease granted to 8<sup>th</sup> respondent Tvl. Salem Mines & Aggregates on dated 16.09.2021 and the Head Surveyor, Thirukazhukundram has submitted the Topographical base plan on 01.10.2021 before the Joint Committee. The report of Joint Committee is being under preparation and will be filed before 28.10.2021 as per direction of the Hon'ble National Green Tribunal Bench.

12) It is respectfully submitted that, the delay due to the committee members have involved other routine official work load only and not wanted one. Therefore, I solicit my apologist before this Hon'ble Court for non compliance and order of Hon'ble this Court in time.

13) In view of the above, it is therefore humbly prayed that this Hon'ble National Green Tribunal, Southern Zone, Chennai may be pleased to accept this memo and to not invoke any order as against me as this Hon'ble National Green Tribunal may deem fit and proper in the fact and circumstance of this case and thus justice.

Solemnly affirmed at Chengalpattu

On this 5<sup>th</sup>...the day of October 2021  
and signed his name in my presence.



**DISTRICT COLLECTOR  
CHENGALPATTU  
BEFORE ME**



**Assistant Director (i/c),  
Geology and Mining,  
Chengalpattu.**

**VERIFICATION**

I, Thiru.A.R.Rahul Nadh., I.A.S., working as District Collector, Chengalpattu District do hereby verify that the contents of above report are true to the best of my knowledge through records.

Verified at Chengalpattu on this 5<sup>th</sup> day of October 2021.



**DISTRICT COLLECTOR  
CHENGALPATTU**